

**Government of India
Ministry of Law & Justice
Department of Legal Affairs

**LOK SABHA
UNSTARRED QUESTION NO.4090
TO BE ANSWERED ON FRIDAY, THE 24th MARCH, 2023**

National Law Schools

**+4090. SHRI NAYAB SINGH :
SHRI GYANESHWAR PATIL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of National Law Schools in the country and the number of students studying in the said schools;
- (b) whether the Government proposes to open additional National Law University in the States of Haryana and Madhya Pradesh respectively keeping in view the trend of increase in number of students pursuing studies in the field of law and if so, the details thereof;
- (c) whether the Government is also running or planning to run special research centres in the said National Law Schools to help students undertake research in any particular field of law and if so, the details thereof; and
- (d) if not, the various ways through which the Government is assisting law students for research?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) The total number of National Law Schools in the country are 24 and the number of students studying in the said schools are 3080.

(b) The National Law Universities (NLUs) have been established through respective State enactments and the Central Government has no role in the matter.

(c) to (d) The curriculum of the National Law Universities (NLUs) are drawn up by them. The nature and the format of the syllabus besides theoretical classes on various laws and jurisprudence also include interdisciplinary research, clinical courses, internships etc. The structure of the academic year at different NLUs are designed in such way that allows students to undertake research and internships for the purpose of gaining professional practical experience, thereby inculcating a holistic understanding of the law in students. Further, the internship component seeks to ensure that students obtain an insight into, and are afforded maximum exposure to the workplace by facilitating students to take internships with judges, senior advocates, law firms, international organisations, NGOs, PSUs, corporate houses, commissions, ministries, state departments etc. The Central Government also organizes internship programme for law students with the purpose to acquaint them and enhance their capacity in the working of the Government, in the field of research and referencing work, legal advice in various specialized fields of law such as constitutional and administrative law, finance sector laws, economic laws, labour laws, conveyancing, arbitration and contract law etc.
